

they cannot present it. Let the Minister say what he has got to say.

MR. SPEAKER: What is the position about the report concerning the Garden Reach?

PROF. SHER SINGH: When the report is ready, it will be submitted.

SHRI JYOTIRMOY BOSU: There is a loss of Rs. 12 crores. Government should not remain a silent spectator.

MR. SPEAKER: The Calling Attention I have postponed, because the Minister was not able to get the required information.

PROF. DILIP CHAKRAVARTY (Calcutta South): Can we have it on Friday?

MR. SPEAKER: I will consider it.

श्री विभागाध्यक्ष प्रसाद भावराव (सहूरसा) : 3 तारीख की बटना है अत्यंत महत्वपूर्ण . . .

MR. SPEAKER: If you have any points, you should come and discuss it with me in my Chamber.

श्री विभागाध्यक्ष प्रसाद भावराव (सहूरसा) : श्रीमान बटु काव के लिए पोस्टपोन किया जा रहा है ? यह जानकारी बहुत जरूरी है । 3 तारीख की बटना है और आज 13 तारीख हो गई ।

SHRI VAYALAR RAVI (Chirayinkil): This Calling Attention has been postponed. But there are some others which have been given notice of and which are pending. Please expedite them.

PROF. DILIP CHAKRAVARTY: Are we likely to get notice as to when it will be taken up?

12.00 hrs.

STATEMENT CLARIFYING INFORMATION GIVEN ON 7-3-1979 RE REPORTED DECISION OF THE ADDITIONAL SESSION JUDGES AND MAGISTRATES IN DELHI TO MARCH TO THE PARLIAMENT HOUSE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): On 7th of March, 1979, in the course of the discussion on the Calling Attention Motion on the reported decision of the Additional Session Judges and Magistrates in Delhi to March to Parliament House on 16th March, 1979, I had informed the House that I had received a letter from the Delhi Judicial Service Association saying that they would like to meet me and to fix a date. The correct position in this regard is that my Private Secretary had informed me that he had received a request on behalf of the Association that its representatives wanted to see me and had asked for an appointment. I gathered the impression that a written communication had been received by my Private Secretary in this respect and made a mention of it accordingly in this House during the discussion of 7th March. Later, I discovered that this request had been made orally, over the telephone, and not in writing. I would, therefore, like to clarify that my statement of March 7th 1979, may be corrected accordingly.